



KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/262/2012/ARE-7 Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated:25.3.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Shri. A.S. Ramesh, Deputy Tahsildar, Nada Kacheri, Kenchammana Hosakote, Aluru Taluk, Hassan District - reg.

Ref:- 1) Government Order No. ಕಂಇ 157 ಬಿಎಂಎಂ 2012,ಬೆಂಗಳೂರು, dated: 28.5.2012.

2) Nomination order No. LOK/INQ/14-A/262/2012, Bengaluru dated 18.6.2012 of Hon'ble Upalokayukta.

3) Inquiry report dated.19.3.2021 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru.

The Government by its order dated 28.5.2012 initiated the disciplinary proceedings against Shri. A.S.Ramesh, Deputy Tahsildar, Nada Kacheri, Kenchammana Hosakote, Aluru Taluk, Hassan District [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/ 262/2012, Bengaluru dated 18.6.2012 nominated Additional Registrar of Enquiries- 4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently the matter was transferred to ARE-6, and then to ARE-1 and finally by order dated 4.7.2017 Additional Registrar Enquiries-7 was re-nominated as enquiry officer to continue the said departmental enquiry.

3. The DGO - Shri. A.S.Ramesh, Deputy Tahsildar, Nada Kacheri, Kenchammana Hosakote, Aluru Taluk, Hassan District, was tried for the following charge :-

“ That, you Sri A.S.Ramesh, the DGO, while working as Deputy Tahsildar at Nada Kacheri of Kenchammana Hosakote in Alur Taluk of Hassan District, demanded bribe of Rs.1,000/- from the complainant Sri Shantaveerappa S/o Late Gowdegowda resident of Huskur Grama in Alur Taluk to forward recommendation to the Tahsildar, Alur for change of khata in the name in respect of 14 guntas and 26 guntas of land in Sy. No. 13/01 and 12/2 of Y.N.Pura village and on 24/12/2007 you took bribe of Rs.500/- from the complainant failing to maintain absolute integrity and devotion to duty, the act of which was unbecoming of a Government Servant and thereby

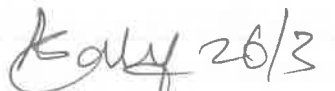
committed mis-conduct as enumerated U/R 3(1)(i) to (iii) of KCS (Conduct)Rules 1966".

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'not proved' the above charge against the DGO-Shri.A.S.Ramesh, Deputy Tahsildar, Nada Kacheri, Kenchamma Hosakote, Aluru Taluk, Hassan District."

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate the DGO Sri. A.S.Ramesh of the charges leveled against him.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(Justice B.S.Patil)  
Upalokayukta,  
State of Karnataka.

